

**अध्यक्ष महोदय :** अब मेरे पास नोटिसें आती हैं, उस का फैसला लेता हूँ और इत्तिला देता हूँ कि स्वीकार किया या नहीं किया अब अगर हर एक नोटिस के लिए जवाब मुझे यहाँ देना पड़े कि इस नोटिस को स्वीकार नहीं किया गया तो मैं सबका जवाब, 25-30 नोटिसें होती हैं, सब का जवाब यहाँ कैसे दे सकता हूँ ? या अगर हाउस यह फैसला करे कि यहाँ ही फैसला हुआ करे तो फिर यहीं रख लें।

**एक माननीय सदस्य :** जो महत्वपूर्ण हैं उनके बारे में यही लेना चाहिए।

**श्री श्रींकार लाल बेरवा (कोटा) :** जब बर्दालिगम का हो सकता है तो क्या साधुओं का नहीं हो सकता है ?

**अध्यक्ष महोदय :** अब यह तो फैसला मुझे करना है और मैंने फैसला किया है। अगर आप मेरे फैसले से असन्तुष्ट हैं तो मुझे लिखें या और कुछ करे लेकिन इस तरह से यहाँ तो नहीं हो सकता।

If any hon. Member says anything before I call him, his remarks will not be recorded. (Interruptions) \* \* \*

12.30 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER INDIAN TARIFF Act, 1934

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):** Sir on behalf of Shri Manubhai Shah I beg to lay on the Table under sub-section (2) of Section 4A of the Indian Tariff Act, 1934:—

- (1) A copy each of the following Notifications making certain

amendments to the Second Schedule of the said Act:—

- (i) S.O. No. 1696 published in Gazette of India dated the 6th June, 1966.
- (ii) Notification No. 43(3)-Tar/66 published in Gazette of India dated the 6th June, 1966.
- (iii) S.O. 1841 published in Gazette of India dated the 15th June, 1966.
- (iv) S.O. 2133 published in Gazette of India dated the 15th July, 1966.

[Placed in Library. See No. LT-6514/66]

- (2) A copy of Notification No. S.O. 1940 published in Gazette of India dated the 28th June, 1966.

[Placed in Library. See No. LT-6515/66]

**KERALA PLANTATIONS (ADDITIONAL TAX) REVISION OF ASSESSMENT RULES KERALA, MONEY LENDERS RULES, ETC. AND NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE EMERGENCY RISKS (GOODS) INSURANCE ACT ETC., ETC.**

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** Sir, I beg to re-lay on the Table:—

- (1) A copy of the Kerala Plantations (Additional Tax) Revision of Assessment Rules 1965, published in Notification S.R.O. No. 68/66 in Kerala Gazette dated the 22nd February, 1966, under sub-section (3) of section 27 of the Kerala Plantations (Additional Tax) Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-Pre-

\*\*\* Not recorded.